

(i) Under 40% Scheme	108.35
(ii) Under 74% Scheme	25.41
II. Direct investments on non-repatriation basis	22.64

Actual Investments

(Position as on 31.3.1984)

(i) Portfolio investment with repatriation rights (as per statement received from (authorised dealers).	39.82
(ii) Portfolio investment on non-repatriation basis (as per statement received from authorised dealers)	0.25

Bank Deposits

(Position as on 30.4.1984)

Outstanding balances 2706.26

Expansion of Hotel Kalinga Ashok at Bhubaneswar

1007. SHRI NITYANANDA MISRA : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) the amount spent on the expansion of the Hotel Kalinga Ashok at Bhubaneswar in Orissa;

(b) the progress made in the expansion of the hotel; and

(c) the details of the expansion programme completed so far ?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI KHURSHED ALAM KHAN) : (a) to (c) The expansion programme of Hotel Kalinga Ashok, Bhubaneswar envisages addition of 36 rooms to the existing 35 rooms hotel with upgraded

facilities of 4-star standard at an estimated cost of Rs. 170 lakhs. An expenditure of Rs. 2.65 lakhs has been incurred upto June, 1984. Works upto plinth level have been completed. Agency for turn-key contract of civil, plumbing, electrical and finishing works has been fixed and work upto mezzanine floor completed.

Jewellery of 18 Carat Gold sold at the Price of 22 Carat Gold by Jewellers

1008. SHRI RAJNATH SONKAR SHASTRI : Will the Minister of FINANCE be pleased to state :

(a) whether attention of Government has been drawn to the news item captioned "The blinding glitter of gold" appeared in the 'Indian Express' of 14 July, 1984;

(b) if so, the steps and measures Government have taken to check the cheating of persons by leading jewellers who are selling jewellery of 18 carat in the name of and at the price of 22 carat gold; and

(c) whether Government have made enquiries into this and if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.M. KRISHNA) : (a) Yes, Sir.

(b) and (c) According to section 30 of the Gold (Control) Act, 1968 (45 of 1968) every licensed dealer is required to stamp on every piece of article or ornament made, manufactured or prepared by him certifying the purity of gold except in the case of small size ornaments/articles where it is not possible to put such a stamp. The obligation under section 30 of the Gold (Control) Act has been brought to the notice of licensed dealers. The Collectors of Central Excise who are implementing the various provisions of the Gold (Control) Act have been asked to keep a watch on the working of section 30 of the Act. However, so far no complaints from customers for non-stamping or wrong stamping of purity of gold on ornaments have been reported by the Gold Control authorities.